

ITEM NO.46

COURT NO.11

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 1819/2020
(Arising out of impugned final judgment and order dated 03-02-2020
in A482 No. 12747/2018 passed by the High Court of Judicature at
Allahabad)

SRI NARAYAN OJHA

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(IA No. 36690/2020 - EXEMPTION FROM FILING O.T.
IA No. 36770/2020 - EXEMPTION FROM FILING O.T.
IA No. 36768/2020 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 01-09-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Mr. S. R. Setia, AOR
Mr. Anurag Dubey, Adv.
Mr. Meenesh Dubey, Adv.
Ms. Anjali Tiwari, Adv.
Ms. Geetanjali Setia, Adv.

For Respondent(s) Mr. Pramod Swarup, Sr. Adv.
Ms. Pareena Swarup, Adv.
Ms. Alka Sinha, Adv.
Mr. Anuvrat Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Interim order granted on 06.03.2020 to
continue till disposal of the appeal.

(SONIA BHASIN)
COURT MASTER (SH)

(RANJANA SHAILEY)
COURT MASTER (NSH)

